

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 4.9.2001

OA No. 331/2000

A.C.Jha s/o Shri C.L.Jha, 162, Om Shiv Colony, Jhotwara, Jaipur,
Supervisor B/5-I, O/c the Chief Engineer, MES, Power House Road,
Jaipur

..Applicant

Versus

1. Union of India, Ministry of Defence through the Secretary, Army Headquarters, D.H.Q. Post Office, New Delhi.
2. The Chief Engineer, Jaipur Zone, O/o the Chief Engineer, MES, Power House Road, Jaipur
3. The ACE (Works) C/o CE Jaipur Zone, O/o the Chief Engineer, MES, Power House Road, Jaipur
4. Shri Jai Prakash, Garrison Engineer, O/o the Garrison Engineer, MES, Khatipura.
5. Shri I.K.Jindal, BSO I, Garrison Engineer Office, MES, Khatipura, Jaipur

.. Respondents

Mr. N.C.Sharma, counsel for the applicant

Mr. P.C.Sharma, proxy counsel to Mr. Sanjay Pareek, counsel for the respondents

CORAM:

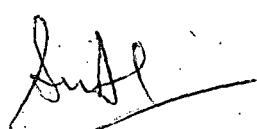
Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. S.A.T.Rizvi, Administrative Member

ORDER

Per Hon'ble Mr. S.K.AGARWAL, Judicial Member

In this Original Application filed under Section 19 of the Administrative Tribunals Act, applicant makes a prayer to quash and set-aside the impugned chargesheet dated 29.6.2000 and to direct the respondents to give actual benefit of promotion on the post of BSO



to the applicant.

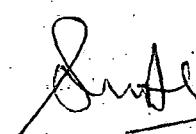
2. Reply/rejoinder has been filed, which is on record.

3. The learned counsel for the parties admit at the time of arguments, that the chargesheet dated 29.6.2000 is pending and the inquiry in question under this chargesheet has not been concluded so far. The learned counsel for the applicant submits that necessary directions may be given to the departmental authorities to conclude the inquiry expeditiously as the applicant has already been retired.

4. In view of the submissions made before us, we direct the respondent Department to conclude the inquiry proceedings within the period of six months from the date of passing of this order. The applicant is directed to cooperate in the inquiry proceedings so that the inquiry may be concluded within the stipulated time. No order as to costs.


(S.A.T.RIZVI)

Adm. Member


(S.K.AGARWAL)

Judl. Member